

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 171 OF 2016

Dated: 18th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Neyveli Lignite Corporation Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Alok Shankar for R.1
Mr. S.K. Agarwal
Mr. A.P. Sinha
Mr. SP. Das (Reps.) for R.2 to 5

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 2.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.11.2016 after serving copy on the other side.

List the matter on **04.01.2017**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt